[21 July, 2004]

RAJYA SABHA

(b) For Injury:

	Major	Minor
Adult	Rs. 1,00,000	Rs. 40,000
Child (below 12 years)	Rs. 50,000	Rs. 20,000
(c) For Permanent disability:		
	More than 50%	Less than 50%
Adult	Rs. 3,50,000	Rs. 1,00,000
Child (below 12 years)	Rs. 1,75,000	Rs.50,000

(d) For damage to property: As assessed by the competent civil authority.

SC and ST (Prevention of Atrocities) (Karnataka Amendment) Bill, 2002

*231, SHRI KB. KRISHNA MURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) (Karnataka Amendment) Bill, 2002 has been sent by the Government of Karnataka for Presidential assent;

- (b) if so, when was it sent; and
- (c) what is the present position?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIPS (SHRI S. REGHUPATHY): (a) Yes, Sir.

(b) The Bill for Presidential assent was received on 28.05.2003.

(c) The President's assent to the Bill was conveyed to the Government of Karnataka on 18.08.2003.

Acquisition of land from farmers for defence use in border towns of Jammu & Kashmir

*232. SHRI T.S. BAJWA: Wil the Minister of DEFENCE be pleased to state:

(a) whether Government have acquired lands from farmers in the border